

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.420
IB/125/ND/2023

IN THE MATTER OF:

North Indian Foods Private Limited	...	Applicant
Versus		
North Indian Foods Private Limited	...	Respondent

Under Section 10 Of Insolvency & Bankruptcy Code, 2016.

Order delivered on 11.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Vinod Chaurasia, Adv.
For Bank of Baroda : Mr. Ashish Verma, Ms. Salonee Keshwani, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel for the applicant and Learned Counsel for the Creditors are present through video-conferencing. Pleadings are complete. Let this matter be posted to 24.07.2024 for arguments.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)